

LIST OF STAKEHOLDERS as on 31st March 2026. NCLT taken on record date: 17th March 2026

Filing under clause (d) of sub-regulation (5) of regulation 31 of the IBBBI (Liquidation Process) Regulations, 2016

Annexure 5 - List of Operational creditors (Government Dues)

S No	Department	Government	Details of claim Received		Details of claim Admitted		Amount of any mutual dues, rejected	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of Claim admitted	Nature of Claim			
1	Employee's Provident Fund Organization	CENTRAL GOVERNMENT	17.01.131	17,01,131	17,01,131	Unsecured	-	-	Note 1
2	State Tax (Represented by/ Assistant Commissioner)	State Commercial Tax	3.18.56.544	3,18,56,544	3,18,56,544	Unsecured	-	14,00	Note 2
3	GST and Central Excise (Represented by/ Assistant Commissioner)	GST and Central Excise	3.08.48.871	3,08,48,871	3,08,48,871	Unsecured	-	-	Note 2
4	Income Tax Department	Central Government	2.28.52.83.557	2,28,52,83,557	5,51,81,726	Unsecured	-	2,23,01,01,81,00	Note 3
Total				2,34,96,70,109	11,95,98,258			2,23,01,01,81,85	

Note

- The Claimant submits a claim form for Rs. 2,21,59,044/- belatedly and the same was rejected by the Erstwhile Liquidator. Against the rejection, they had preferred an application in NCLT in which they had revised their claim amount to Rs. 3,27,18,102/-. Later on vide their letter dated 07th Apr' 2022, they once again revised their claim amount to Rs. 3,18,56,544/-. Pursuant to the directions of Hon'ble NCLT in IA(BCI/79/CHE/2021 dated 25th February 2022, wherein the delay in submission of claim was condoned, the Erstwhile Liquidator adjudicated the claim accordingly.
- The Claimant submits a claim form for Rs. 3,08,48,871/- belatedly and the same was rejected by the Erstwhile Liquidator. Against the rejection, they had preferred an application in NCLT. Pursuant to the directions of Hon'ble NCLT in IA(BCI/308/CHE/2022 dated 07th November 2022, wherein the delay in submission of claim was condoned, Erstwhile Liquidator has not shared the documents submitted thereafter by the claimant & his adjudicator. In claim form, the claimant informed that the claim is submitted without prejudice to the encumbrance in favour of the department vide N.A.No. 320(1)/2018 at 23rd August 2018.
- The Claimant submits a claim form for Rs. 2,28,52,83,557/- belatedly and the same was rejected by the Erstwhile Liquidator. Against the rejection, they had preferred an application in NCLT. Pursuant to the directions of Hon'ble NCLT in IA(BCI/659/CHE/2021 dated 25th February 2022, wherein the delay in submission of claim was condoned, the erstwhile Liquidator adjudicated the claim by admitting it accordingly. In claim form, the claimant informed that the Attachment of property u/s 2(18) of the Income tax act, 1961 issued.

FOR PADMADEVI SUGARS LIMITED



S. Rajendran
 Liquidator

Regn. No. IBBBI/PA-002/IP-N00098/2017-18/10241